

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 2339
TO BE ANSWERED ON 14.12.2015**

GPF ACCOUNT NUMBER

†2339. KUNWAR SARVESH KUMAR:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Employees Provident Fund Organisation (EPFO) has made it mandatory for employees to furnish the bank account number and IFS Code of the branch of their employees;**
- (b) whether the EPFO proposes to allot General Provident Fund (GPF) Account Number and make payment to contributors; and**
- (c) if so, whether the GPF is likely to benefit about 417 crore contributors immensely and if so, the details thereof?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI BANDARU DATTATREYA)**

(a): As per para 68-O of the Employees' Provident Funds Scheme, 1952, payment of withdrawal or advance is made through postal money order, deposit in payee's bank account or through the employer.

In case the employee opts for payment through deposit in his account, the payment is made electronically through Reserve Bank of India operated National Electronic Funds Transfer (NEFT). The bank account number and Indian Financial System Code (IFSC) are the pre-requisites for such a transaction.

(b): Employees' Provident Fund Organisation (EPFO) does not allot General Provident Fund (GPF) account number. However, EPFO has allotted a unique Universal Account Number (UAN) to its members for portability and for consolidation of all previous accounts.

(c): Does not arise in view of reply to part (b) of the Question above.
